

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

PRESENT: Dr. VENKATA RAMAKRISHNA BADARINATH NANDULA – MEMBER(J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 08.12.2022 AT 10.30 AM

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB) No.28/9/AMR/2020	IA(IBC)/7/2022	9 Of IBC	Kapa Srinivasa Rao Vs Tulasi Seeds Pvt Ltd

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

The Counsel for the Operational Creditor and Corporate Debtor present. The Counsel for the Operational Creditor reports ready. Once again the Counsel for the Corporate Debtor seeks an adjournment. It is found from the record that as the Corporate Debtor was not getting ready this Tribunal imposed costs of Rs.2000/-. Despite imposing costs, Corporate Debtor is not proceeding with the matter, as once again Corporate Debtor reported not ready today. Under the circumstances, we direct the Corporate Debtor to pay costs of Rs.10,000/- to the financial creditor by the next hearing date and shall also get ready by 13.12.2022, in default opportunity of making submissions will be forfeited. The Corporate Debtor shall file proof of payment by the next date of hearing. The matter adjourned to 13.12.2022.

Sd/-

MEMBER JUDICIAL